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CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH, CUTTACK.

ORIGINAL APPLICATION NO. 264 OF 2001

Cuttack, this the 26th day of June, 2003

Sri Surendranath Singh Applicant

Vs.

Union of India and others Respondents

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters or not? *ff NO*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not? *ND*


(B.N. SOM)
VICE-CHAIRMAN

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CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.264 OF 2001

Cuttack, this the 26th day of June, 2003

CORAM:

HON'BLE SHRI B.N.SOM, VICE-CHAIRMAN

Shri Surendranath Singh, aged 42 years, son of Rohidas Singh, At/PO
Bidukuda, Via Baisinga Dist. Mayurbhanj

..... **Applicant**

Vs.

1. Union of India, represented through the Secretary, Ministry of Communication, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi.
2. The Chief Post Master General, Orissa, At/PO Bhubaneswar, Dist. Khurda.
3. the director of Postal Services (HQ), At/PO Bhubaneswar, Dist. Khurda.
4. The Head Post Master, Balasore Head Post Office, At/PO/Dist. Balasore **Respondents**

Advocates for the applicant - M/s A.K.Mohapatra,
K.N.Panda, M.R.Mishra,
R.K.Mohanty, S.C.Sahoo,
S.K.Padhi.

Advocate for the Respondents - Mr.A.K.Bose, Sr.CGSC

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ORDER

SHRI B.N.SOM, VICE-CHAIRMAN

The applicant has filed this Original Application challenging
his transfer from Balasore H.O. to Jajpur H.O., being in contravention

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of the rotational transfer liabilities of SBCO staff, as circulated by the Department of Posts on 2.3.2000.

2. The matter was listed on 23.4.2003 and 7.5.2003. On both the occasions, hc did not appcar, nor was hc represecnted by anybody. However, I have heard the Respondents through Shri A.K.Bose, the learned Senior Standing Counsel. I have also gone through the counter filed by the Respondents opposing the Application and have also perused the Government orders governing transfer of SBCO staff. The counter affidavit filed by the Respondents is quite exhaustive and has answered all the points raised by the applicant satisfactorily, and most importantly, the Respondents have given pointed rebuttal to the allegation of discrimination made by the applicant. In view of the aforesaid and the fact that the rotational transfer is one of the liabilities of the SBCO staff and that the applicant has enjoyed the *as others in the matter of transfer & posting* same rights and privileges from the Respondents, I see no merit in this Application and dismiss it accordingly. No costs.


(B.N. SOM)
VICE-CHAIRMAN

An/ps